

वह संस्था जिसे कि 1962 में वास प्रावृत्त कलया गला था तला 1963 में कलन दो संस्थाओं को प्रावृत्त कलया गला था उनमें से ँक संस्था ने, दलया गला वास खाली कर दलया है । शेष 98 मामलों में कोई वास प्रावृत्त नहीं कलया गला था कल्योंकल सामान्य पूल में वास की प्रत्यधलक कमी है ।

Central Research Institute for Homoeopathy

3667. Shri Mohan Nayak: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 395 on the 19th August, 1965 and state:

(a) whether the Central Research Institute for Homoeopathy at New Delhi has started functioning;

(b) if not, the reasons for the delay; and

(c) when it will be opened?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c): The matter is still under consideration. Due to the recent emergency and financial stringency many schemes, including this one could not be persuaded. It will be taken up when the situation is easier.

Central Homoeopathic Council

3668. Shri Mohan Nayak: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 2735 on the 30th April, 1964 and state:

(a) the reasons for not implementing so far the recommendation made by the various Government Committees such as Dave Committee, Homoeopathic Enquiry Committee and the Planning Commission regarding the setting up of a Central Homoeopathic Council;

(b) whether Government propose to form a common Central Council for all the indigenous systems of medicine; and

(c) if so, how long it will take to bring such a Council into existence?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). The question of constituting a Central Homoeopathic Council was to be considered after uniform standards of education in Homeopathy has been introduced all over the country. This has not been achieved so far. The Government are however, considering the question of having a common Council for all systems of medicine other than modern medicine for which a Council already exists. It is not possible to say at present when such a Council will be established.

Wage Board for Electricity Workers in Kerala

3669. Shri Warrior:
Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government's attention has been drawn to the resolutions passed by the Electricity Workers' Union at their meeting held at Ernakulam on the 24th March, 1966 regarding constitution of a Wage Board for Electricity Board Employees, settlement of Bonus from 1964, and increase in Dearness Allowance according to the increase in the cost of living index; and

(b) if so, the reaction of Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The information is being collected and will be placed on the Table of the House as soon as possible.

Kerala State Electricity Board

3670. Shri A. V. Raghavan:
Shri Warrior:
Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware that in a writ petition filed by a contractor of the Kerala State Electricity

Board, the High Court observed that rules to regulate the award of major contracts had not been framed by the Board and that it would be necessary to frame such rules;

(b) the action taken on this observation of the High Court; and

(c) if no action has been taken so far, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). The Kerala State Electricity Board has reported that a case (O.P.] 3321/64) was filed in the High Court of Kerala by a Contractor questioning the Board's order of awarding a contract for transporting cement from Theni Railway Station to Departmental Store at Pamba and Anathode. The Petitioner also requested that a 'writ of mandamus' might be issued directing the Board to frame regulations under section 79(g) of the Electricity (Supply) Act. The High Court after hearing the arguments of both sides and perusing the records, dismissed the case. There was no mandatory direction to frame rules but in course of the judgement, there was a suggestion that there should be rules on the subject for the guidance of the Board and that the Board may frame rules on that subject.

The Board is now taking steps to frame a comprehensive set of regulations under section 79 of the Electricity (Supply) Act, 1948.

Kerala State Electricity Board

3671. Shri A. V. Raghavan: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Kerala or the Kerala Electricity Board has framed rules or passed orders or resolutions regarding the conduct of business of the Board and the powers of the Chairman, the account's member and Secretary of the Board;

(b) whether such rules, orders, regulations or resolutions will be laid on the Table; and

(c) if the rules as referred to in (b) above have not yet been framed, how the authorities referred to in part (a) above are functioning at present.

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes.

(b) Copies of the Kerala State Electricity Board Rules, 1957 made by the Government of Kerala, the Kerala State Electricity Board (Meetings) Regulations, 1957 and the Resolutions passed by the Board containing the devolution of powers of the Chairman, Accounts Member and the Secretary of the Board are being placed in the Parliament Library.

(c) Does not arise.

Land Reforms in Kerala

3672. Shri A. V. Raghavan: Will the Minister of Planning and Social Welfare be pleased to state:

(a) the steps taken by the Government of Kerala to carry out land reforms as envisaged by the Planning Commission;

(b) the steps taken to implement the Kerala Land Reforms Act in full;

(c) the reasons for the delay in implementing the Act in full; and

(d) whether any target date has been fixed to bring the entire Act in force?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) to (d). The steps taken by the Government of Kerala to carry out land reforms are indicated below:

Abolition of Intermediaries:

Legislation has been enacted for the abolition of Edavagai Estates and Pattazhi Devaswom and Jenmi tenures. The law for the abolition on Edavagai Estates has been fully implemented. Additional staff has been appointed to expedite the abolition of Jenmi tenure. The law relating to Pattazhi Devaswom lands has been amended to facilitate implementation and it is